CCRAS under suspension completion of the enquiry?

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pending

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF. SHA-KEELUR REHMAN): (a) Yes, Sir.

- (b) and (c) No, Sir. Keeping in view the enormity of the task involv-ed, period of enquiry has been extended upto 28. 2. 1991 on the request of the Inquiry Officer.
- (d) Director of the Central Council for Research in Ayurveda & Siddha (CCRAS) applied on 24. 8. 1990 for three months' leave which was sanctioned. Subsequently, on his further request he was granted study leave for three months with effect from 27. 11. 1990.
  - (e) No, Sir, not necessarily.
- (f) No such proposal is under consideration at present.

## Allocation of Funds for the Renovation of Jama Masjid and some Temples in Delhi

- 1274. SHRI ASHWANI KUMAR: Will the Minister o'f HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) what are the details of funds allotted in 1990-91 to renovate the Jama Masjid, Delhi and how much amount has been utilised till date;
- (b) what are the names of temples in Delhi, for which funds were sanctioned for similar purpose during the same period and also the amount so sanctioned in each case; and
- (c) what are the guidelines sanctioning such funds?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI **BHAGEY** GOBARDHAN): (a) As per revised allocation an amount of Rs. 8, 50 lakhs was allocated for the conservation of lama Masjid, Delhi during 1990-91 out of which an expenditure of Rs. 3, 56, 085/- has been incurred upto December 1990.

(b) No funds have been allocated for the conservation of Temples in Delhi for the similar purposes.

to Questions

(c) The Archaeological Survey of India take up as special case the conservation of unprotected monuments on the basis of their outstanding archaeological, historical and artistic merits.

## **Expenditure incurred by the Family** Planning Association of India in litigation cases

- JAGDISH SHRI PRASAD MATHUR: Will the Minister o'f HEALTH AND FAMILY WELFARE be pleased to refer to the answer to Unstarred Question 2982 given in the Rajya Sabha on the 3rd September, 1990 and state:
- (a) the total litigation expenses in curred by Family Planning Associa tion of India, New Delhi in the final isation of the two cases:
- (b) what was the total amount paid as terminal compensation to the employees against whom the FPAI lost the legal case;
- (c) whether this amount was paid out of the grant-in-aid given to the FPAI for family welfare programmes; if not, under what financial head this payment was made;
- (d) the circumstances under which this litigation was brought into action in which FPAI lost the case:
- (e) whether stay has been granted in any case; and
- (f) what has been the total expen diture involved in these 8 litigation cases so far?

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF. SHA-KEELUR REHMAN): (a) to (d) As reported by Family Planning Association of India an amount of Rs. 2, 110/- (Rupees two thousand one hundred and ten) only has been incurred as litigation expenses for the two cases. The terminal compensation to the employee against whom